

**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/07/2017 AT 10.30 AM**

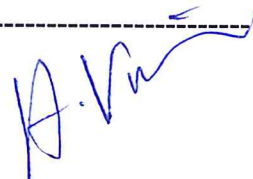
**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL**

**APPLICATION NUMBER :**  
**PETITION NUMBER : TCP/60/ (IB)/2017**  
**NAME OF THE PETITIONER(S) : VIPUL MEHTA**  
**NAME OF THE RESPONDENT(S) : ROYAL SPLENDOUR DEVELOPERS PVT LTD**  
**UNDER SECTION : 433(e) (f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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**REPRESENTATION BY WHOM**

1. H. VISVESWARAN, Counsel for  
petitioner  
99404 35133



**ORDER**

Shri H Visveswaran, counsel for petitioner presented and filed affidavit stating that the notice sent to respondent returned unserved with an endorsement 'left'. He is directed to issue fresh notice to the respondent and file proof of sending and effecting service by way of an affidavit by the next date of hearing. The Registry is also directed to send notice to the respondent. Counsel for petitioner is also directed to file affidavit and bank statement u/s 9(3)(b) & (c) of I&B Code, 2016. The matter is posted for hearing submissions by both the sides. Put up on **24.07.2017 at 10.30 A.M.**

  
**(K. Anantha Padmanabha Swamy)**  
**Member (Judicial)**